

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 146 of 2014

Dated : 27 August, 2015

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**Byrnihat Industries Association Appellant(s)
Versus
Meghalaya State Electricity Regulatory Commission & Anr. Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Mr. Ishan Mukherjee

Counsel for the Respondent (s) : Mr. Matrugupta Mishra
Mr. Hemant Singh
Ms. Rumita Dey
Mr. Tubrez M.

ORDER

Ms. Swapna Seshadri, learned counsel appearing for the appellant has concluded her arguments. With her help, we have gone through the written submissions filed on behalf of the appellant.

Written submissions of respondent no.3 have already been filed, who is supporting the appellant's case. It may be mentioned here that despite having knowledge and service of notice of this Appeal on respondent no.2, the distribution licensee, namely, Meghalaya Power Distribution Co. Ltd. it has preferred not to appear and not to file any counter affidavit and even not to participate in the hearing of this Appeal before this Tribunal.

Post this matter for respondents' arguments as well as for rejoinder submissions, if any, on **7th September, 2015.**

It has been urged by the parties present today before this Tribunal that the respondent no.2 who is a Government Distribution Company and is absent before this Tribunal, a copy of this order may be sent to the Chief Secretary of the Meghalaya State and to the Govt. Discom. We accede to the request of the learned counsel for the parties.

A copy of this order be sent to the Chief Secretary, Meghalaya State to see how the Government Discom are treating the matters pending before this Tribunal and the state of working of the said Government Discom.

(T. Munikrishnaiah)
Technical Member
ss/rkt

(Justice Surendra Kumar)
Judicial Member